atral Administrative Tribunal Principal Bench: New Delhi.

CP 34/97 in OA 1423/96

New Delhi, this the 10day of April, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J) Hon'ble Shri S.P.Biswas, Member (A)

Shri Dharam Vir, S/o Shri Mast Ram, Working as Enquiry Clerk in CPWD Enquiry Office, 3-J Sub Division, Sarojini Nagar, New Delhi.

....Applicant

(By Advocate Shri S.M.Garg)

Versus

Shri R. Sarkar, Superintending Engineer, Circle 7, CPWDEast Block-2, Level IV, RK Puram, New Delhi.

... Respondents

(By Advocate Shri R.V.Sinha)

O R D E R(ORAL)

By Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)-

On 3.4.1997 this court had passed an order that by way of last opportunity the respondents may pass appropriate orders in compliance to our orders dated 16.7.1996 and in the event non-filing of the said compliance affidavit the presence of the respondents on 10.4.1997 was directed.

Learned counsel appearing on behalf of the respondents states that the compliance affidavit alongwith necessary orders has been filed and a copy thereof has also been given to the applicant who accepts the same as in compliance to our orders dated 16.7.1996.

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. view of this, this Contempt Petition is

disposed of and notices discharged.

(S.P.Biswas)

(Dr.Jose P. Verghese)

Member (A)

Vice-Chairman (J)

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